

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
STARRED QUESTION NO. 94
ANSWERED ON 8TH FEBRUARY, 2024
FATAL ACCIDENTS ON EXPRESSWAYS**

***94. SHRI RAJAN VICHARE:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether fatal accidents have increased on the expressways due to heavy commercial vehicles parked illegally on the road and if so, the corrective steps/ measures taken by the Government in this regard;**
- (b) whether surveillance vehicle teams have been deployed to curb such menace on the expressways and if so, the details thereof and if not, the reasons therefor; and**
- (c) whether designated parking lots would be provided to heavy vehicles on the expressways and if so, the details thereof and if not, the reasons therefor?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF THE LOK SABHA STARRED QUESTION NO. *94 FOR ANSWER ON 08.02.2024, ASKED BY SHRI RAJAN VICHARE REGARDING FATAL ACCIDENTS ON EXPRESSWAYS.

(a) As per data received from Police Departments of States/Union Territories, number of fatal accidents on National Highways (including National Expressways) in the country for the period from 2019 to 2022 is given in the table below : -

Year	No. of fatal accidents
2019	51,036
2020	45,655*
2021	50,953*
2022	55,571

*** covid affected years**

Ministry, as mandated under enabling provisions of Section 118 of the Motor Vehicles Act, 1988 (The MV Act, 1988), notified “The Motor Vehicles (Driving) Regulations, 2017” vide G.S.R 634 (E) dated 23.06.2017, which provides for regulatory requirements to be followed by all road users including drivers of heavy vehicles such as – duties of drivers and riders, lane traffic, right of way, stopping and parking, ban on traffic impairment and driving of tractors and goods vehicles. Section 177A of the MV Act, 1988, as stands included vide the Motor Vehicles (Amendment) Act, 2019, prescribes penalty for contravention of regulations made under section 118 of the Act. Section 201 of the MV Act, 1988, as stands amended, provides for penalty for causing obstruction to free flow of traffic by all types of vehicles including heavy vehicles.

As per provisions under Section 136A of the Motor Vehicles (Amendment) Act, 2019, Ministry has notified rule for Electronic Monitoring and Enforcement of Road Safety vide G.S.R. 575(E) dated 11th August, 2021.

Advanced Traffic Management System (ATMS) is presently installed in high traffic density National Highways and National Expressways such as Delhi-Meerut Expressway, Trans-Haryana, Eastern Peripheral Expressway etc. by National Highways Authority of India (NHAI).

Ministry has taken various steps in the interest of drivers such as Wayside Amenities etc. on National Expressways.

Ministry has notified rules in December, 2023 for provision of an air-conditioning system for the cabin of Goods vehicle with gross vehicle weight exceeding 3.5 tonnes, manufactured on or after eighteen months from the date of publication of these rules.

Ministry has also circulated guidelines in July 2023 for provision of signages on National Expressways to provide crucial information to drivers for safe navigation and minimizing risks associated with lane changes.

Toll free Helpline No. 1033 is available 24*7 for assistance of National Expressways' users.

(b) Route Patrolling Vehicles (RPV)/ Highway Surveillance Vehicles (HSV) deployed by contractors/concessionaires on National Expressways have multiple roles including removal of the illegally parked vehicles along the National Expressway. At present, a total of 31 HSV/RPV are deployed on the operational National Expressways as detailed below :-

Sl. No.	Name of the National Expressways	Operational length (in km)	Number of deployed HSV/RPV
1	Ahmedabad-Vadodara Expressway	93.303	3
2	Delhi-Meerut Expressway	84	6
3	Eastern Peripheral Expressway	135	5
4	Delhi-Mumbai Expressway	457.74	17

(c) The Ministry has issued guidelines dated 11.02.2021 regarding development of Wayside Amenities (WSA) having resting facilities such as Parking, Dormitory, Dhaba, etc for drivers, for reducing fatigue of long distance travel along the National Highways and National Expressways. National Highways Logistics Management Limited (NHLML) is developing WSA at regular intervals across Brownfield National Highways and Expressways.

At present 48 WSA are operational along the National Highways and National Expressways. Out of the 48 WSA, 8 WSA are along the operational National Expressways as detailed at Annexure.

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA STARRED QUESTION NO. 94 FOR ANSWER ON 08.02.2024 ASKED BY SHRI RAJAN VICHARE REGARDING FATAL ACCIDENTS ON EXPRESSWAYS.

Details of 8 Operational WSAs on National Expressways :-

Sl. No.	State	NH/ National Expressways	Site Description
1.	Haryana	Delhi-Mumbai	DD2-3L_Package3_63+140 LHS
2.	Haryana	Delhi-Mumbai	DD2-4R_Package3_69+900 RHS
3.	Rajasthan	Delhi-Mumbai	DD4-6L_Package6_172+550 LHS
4.	Rajasthan	Delhi-Mumbai	DD4-6R_Package6_172+550 RHS
5.	Rajasthan	Delhi-Mumbai	DD3-5R_Package5_125+600 RHS
6.	Rajasthan	Delhi-Mumbai	DD3-5L_Package5_125+600 LHS
7.	Uttar Pradesh	Eastern Peripheral	Kundli - Palwal/ NE2_39+500_RHS_Milak Chakarpur_Ghaziabad
8.	Uttar Pradesh	Eastern Peripheral	Kundli - Palwal/ NE2_39+500_LHS_Milak Chakarpur_Ghaziabad
